In the Central Administrative Tribunal Principal Bench: New Delhi

1. OA No.2943/92

Date of decision: 24.12.1992.

Union of India through the General Manager, Northern Railway & Others

... Petitioners

Versus

Baboo Lal & Another

... Respondents

2. 2944/92

Union of India & Others

... Petitioners

Versus

Ram Kishan & Anr.

... Respondents

3. OA 2945/92

Union of India & Others

... Petitioners

Versus

Jagdish Chand & Anr.

... Respondents

4.0A 2946/92

Union of India & Others

... Petitioners

Versus

Ram Sumer

... Respondent

5. OA 2947/92

Union of India & Others

... Petitioners

Versus

Kudai & Anr.

... Respondents

6. OA 2948/92

Union of India & Others

... Petitioner

Versus

Ram Jag & Anr.

... Respondents

7. OA 2960/92

Union of India & Others

... Petitioners

Versus

Khetish Mandal

... Respondent

8. OA 2961/92

Union of India & Others

... Petitioners

Versus

Laxman Singh

... Respondent

9. OA 2962/92



Union of India & Others ...

Petitioners

Versus

Khederoo & Ors

Respondents

10. 2979/92

Union of India & Another

Petitioners

Versus

Ram Piarey & Anr

Respondents

11. 09.0.A. 2980/92

Union of India & Another

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Versus

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12. O.A 2981/92

Union of India & Another

Petitioner

. Havinder Kumar

Versus

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Respondents

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Union of India Section

Versus

Ram Ashrey

Respondents

15. O.A. 2984/92

Union of India & Another

Petitioner

Versus

Sher Bahadur

Respondents

16. 2985/92

Union of India & Anr

Petitioner

Versus

Daya Ram

17. O.A. 2986/92

Union of India & Another

Petitioner

Versus

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18. O.A.2989/92

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Union of India & Another

Petitioner

Versus

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Union of India Another

Petitioner

Versus

Mustaq Ahmed

Respondents

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21. 0.A.2992/92

Union of India & Anr

Petitioner

Versus

Surender Kumar

Respondents

22. O.A. 3013/92

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Versus

Ram Kishan

Respondents

23. O.A. 3014/92

Union of India

Petitioner

Versus

Sarjoo Singh

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30. O.A. 3021/92

Union of India & Ors

Versus

Shiv Dutt & Ors

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31. O.A. 3022/92
Union of India & Others

Petitioners

Versus

Suresh Kumar & Ors

Respondents

32. O.A. No. 3023/92

Union of India & Ors.

Petitioners

Versus

Om Prakash & Ors

Respondents

33. O.A. No.3024/92

Union of India & Ors.

Petitioners

Versus

Siri Ram & Ors

Respondents

34. 0.A.3091/92

Union of India & Ors.

Petitioners

Versus

Bindeshwari

Respondents

35. O.A. 3103/92

Union of India & Ors.

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Versus

Ghirow & Ors

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36. O.A. 3104/92

Union of India & Ors.

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Ram Garib & Ors

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37. O.A. 3105/92

Union of India & Ors.

Petitioners

Versus

Kanhaiya Lal & Ors

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44. O.A. 3148/92

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50. O.A. 3187/92

Union of India & Ors

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51. O.A. 3188/92Union of India & Ors

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Versus

Ram Achal

Respondents

52. O.A. 3189/92

Union of India Ors

Petitioners

Versus

Sita Ram

Respondents

53. 0.A.3200/92

Union of India & Ors

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54. O.A. 3201/92

Union of India & Ors

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Versus

Mahender Singh & Ors

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55. O.A. 3203/92

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Versus

Bhuneshwar Mandal

Respondents

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56. O.A. 3204/92

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57. O.A. 3205/92

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60. O.A. 3220/92

Union of India & Ors

Petitioners

Versus

Badri Prasad

Coram: -

The Hon'ble Mr. Justice Ram Pal Singh, Vice-Chairman (J.)
The Hon'ble MR. I.K. Rasgotra, Member(A)

For the petitioners Shri R.L. Dhawan, Counsel For the respondents Shri S.K. Sawney, Counsel.

(Judgement of the Bench delivered by Hon'ble Mr. I.K. Rasgotra, Member (A))

This batch of Applications has been by Union of India through General Manager, Northern I llway, New Delhi against the respondents named therein challenging the order/award dated 7.2.92 passed by the Presiding Officer, Central Government Industrial cum-Labour Court, New Delhi, entertaining the belated claim of the respective respondents, which order is said to be passed in violation of the provisions of law. As all these OAs raise the common issues of law and of fact we are disposing of these OAs through this common judgement. For facility of disposal we are dealing with OA-2943/92 - Union of India Vs. Baboo Lal & Another. The decision as arrived at in this case would equally be applicable to the other OAs except OA NO.3106/92 Union of India Vs. Gayadin & 3202/92 - Union of India Vs. Mardan Others and OA where the respondents are said to have expired and been the respective legal heirs have not brought on record. The respondents in these cases were engaged as casual labourers during the period 1966 and 1976. this particular case respondent No.1 was engaged 1.64 casual labourer in the year 1967 on daily rate basis at the rates prescribed by the State Government.

The respondents herein filed an application in the Industrial Tribunal cum Labour Court, New Delhi under Section 33-C (2) of Industrial Disputes Act, 1947 claiming the amount of Rs. 15079.80 with interest at 12% as per his claim application. This amount represents difference of pay from 15.2.1974 to 6.5.1977 between the daily wages received by the respondents and the regular scale of pay applicable to the casual labourer holding temporary status. The learned counsel submitted that the claim of the petitioner is highly belated stale and suffers from latches. This fact was pointedly numb-based and substitutions, in the constitution the belated brought out in the written statement filed by the petitioners herein in the Labour Court vide paragraph-4. It was pointedly stated in paragraph-4 "that the application is not maintainable and is liable to be dismissed sa demon subjectent For facility of discosel ce as the application is barred by limitation/hit by of principle of latches. There (is) no explanation as to why this application has been filed so late and the claim is stale." The learned counsel submitted A TECHNICAL A COLORES A DO NOT THE SECOND india Vs. Worden that the learned Presiding Officer of the Labour Court in his order totally ignored the submission of the petitioner about the delay and the latches and proceeded to allow the claim of the respondents in view of the logens asm i.ok well established principles of equal pay

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for equal work'. The learned counsel for the petitioners argued at considerable length that since the claim suffers from latches and delay the claim was filed in 1990 (LCA 434 of 1990) whereas the claim relates to the year 1967 to 1976. The petitioners have even destroyed the records relating to that period. The learned counsel relied on the judgement of the Madras Bench of the Tribunal reported in 1991 (17) CAT 803 and paym General Manager, Southern Rallway, Madras Vs. Natesan & Anr. It was held by the Tribunal that the latches and delay in filing the claim must be satisfactorily explained as to why the petitioners did not approach the Court in time. He cannot approach the Labour Court as and when he likes and try to unsettle the settled matters. As the petitioners therein had approached the Court after the lapse of 13 years the order of the Labour Court was set aside by the Tribunal. This judgement is of no help to the petitioners as the facts of the case are distinguishable from the matter before us.

3. The next point agitated by the learned counsel for the petitioners is that the Labour Court has no jurisdiction to adjudicate upon the entitlement of the claim. The Labour Court can only execute the entitlement but cannot undertake to determine the entitlement. In this respect the learned counsel relied

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on Central Inland Water Transport Corporation Ltd. Vs. The Workmen & Anr. 1974 (4) SCC and M/s. Punjab Beverages Pvt. Ltd. Chandigarh Vs. Suresh Chand & Anr. 1978 (2) SCC 144. The learned counsel further cited the judicial pronouncement of the Supreme Court in Inder Pal Yadav & Ors. v. Union of India & Ors. 1985 (2) SLJ SC 58 in which the Apex Court has approved wroad add to fi the scheme of the Railways dealing with the employment and payment of compensation to the casual labour. He further filed a copy of the decision of the Hon'ble Supreme Court reported in AIR 1988 SC 1610 between P.K. Singh & Ors. Vs. Presiding Officer & Ors. We floners dic do not subscribe to the learned counsel's contention that this case supports the petitioners.

4. Shri S.K. Sawhney, learned counsel for the respondents drew our attention to the decision of the Supreme Court reported in AIR 1969 SC 1335 Town Municipal Council, Athani Vs. Presiding Officer, Labour Court, Hubli & Others wherein the Apex Court held that a claim under Section 33-C(2) I.D. Act does not attract the provisions of Limitation Act, 1963.

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5. We have heard the learned counsel of both the parties and considered the matter carefully. It is now well settled that the casual labourers on the Railways on the projects are conferred temporary status

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after they have rendered continuous service for 180 days and on the open line after continuous service of 120 days subject to their over all fitness for the work for which they have been engaged. Once temporary status is conferred the respondents are entitled to the regular scales of pay and allowances as applicable to the regular Railway servants of the corresponding status. These provisions are contained in paragraph-2511 and 2303 of Indian Railway Establishment Manual and have the statutory force. Thus the respondents who were initially employed as casual labourers subsequently screened and accorded temporary status are entitled to be placed at the minimum of the regular scale of pay after they have completed 120 days continuous service as the petitioners were working on the open Thus the entitlement is established and the argument of the learned counsel for the petitioners that the Labour Court could not go into the adjudication of the entitlement is not acceptable. As far as the latches and staleness of the claim is concerned, we observe from the award of the Industrial cum-Labour Court has allowed the payment as admitted by the petitioners vide paragraph-5 of the order. The said paragraph 20 - 7 Charger 5 is reproduced below:-

"5. The Management has filed assumed chart at the making of the court without admitting the claim of the workmen, according to which, the amount payable to the workman, if his claim is accepted, works out to Rs.6514/- as per details given below.

Chart.

and and with the

Period

Amount

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15.2.74 to 5.5.77 Rs.6514/-

The representative for the workman has accepted this amount as correct. Hence the claim of the workmen is computed at Rs.65.14/- rounded off to Rs.6514/- which the Mangement is directed to pay to the workmen within two months from to day failing which it shall be liable to pay interest at 12% from today till actual

payment." greenen sedentation of the conservastatus are entitled To our queries the learned counsel confirmed that o be placed at the minament the regular scale the amount payable to Shri Baboo Lal, Respondent No.1 Par streng they have completed as a systemous herein amounting to Rs.6514/- is the amount which is his entitlement being the differential between off the bedrifting is subject the solution daily rates of pay and if he were paid at the minimum argument of the learned counsel for the petitioners of the regular scale of pay after he had completed that the Labour Court could not so into the adjudication continuous service of 120 days. It is obvious that Total tal car estimate our von un tarmeitotan eas to Respondent No.1 was conferred temporary status not is the tot stalkers of the tisty is concerned, we on completion 120 days continuous service but from observe from the dwerd of the To ustruckeum-shour a date arbitrarily chosen by the petitioners. Further -tion raings out the payment as restined in real restaurance the latches and delay do not form an impediment at rioners when paragraphs of the context. The said paragraph this stage when the petitioners have themselves accepted -thoise deputionique si that this amount is payable to the workmen for the risdo bemnaus Calti ass financias off period 15.2.1974 to 5.5.1977, i.e. for the period gainful to the state of the painter each when he completed continuous service of 120 days and tiannest gainterpos granter eds to acado est 15.2.1974 the date arbitrarily chosen by the petitioners อล์ซ อิซาคาสอาสา สถาบันสับสีส

for granting regular scale of pay. The question of

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relevant records having been destroyed and the petitioners being placed in a situation where they cannot
verify the claim, therefore, does not arise. We also
cannot support the claim of the petitioners for setting
aside the award of the Tribunal as their claim is
based on an arbitrary decision.

In the facts and circumstances of the case, we are of the opinion that the award of the Labour Court does not merit our interference. These OAs are accordingly dismissed. No costs.

Let a copy of this judgement be placed in the all the case-files listed together.

(I.K. Rasgetra)
Member(A) 24/12/92

(Ram Pal Singh) Vice-Chairman(J)

PRITAM SINGH
Count Officer
Central Administrative Tribunal
Principal Berch
Faridkot House, New Delin